

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29th May, 2017
3. Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999UP2017FTC093576
5. Address of the registered office and principal office (if any) of corporate debtor	G-074, Site 5, Kasna Ind Area Greater Noida, Gautam Buddha Nagar, Gautam Budh Nagar, Uttar Pradesh, India, 201308
6. Insolvency commencement date in respect of corporate debtor	24th July, 2024(Received Order on 26th July, 2024)
7. Estimated date of closure of insolvency resolution process	20th, January, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Aakriti Sood IBBI/IPA-002/IP-N01224/2022-2023/14221
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1A, Ground Floor, Sanskriti Engineer's Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana ,122011 E: contactaakritisood@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1A, Ground Floor, Sanskriti Engineer's Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana ,122011 E: Cipr.shandong@gmail.com
11. Last date for submission of claims	7th August, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED** on **24th July, 2024 (Copy of order received on 26th July, 2024)**

The creditors of **SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **7th August, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd
Aakriti Sood
Interim Resolution Professional

Date: 27th July, 2024
Place: Gurugram

Reg No: IBBI/IPA-002/IP-N01224/2022-2023/14221
AFA certificate No: AA2/14221/02/300625/203266
AFA Valid up to: 30-Jun-25

PNB Housing Regd. Office: 9th Floor, Anirah Bhawan, 22, K.G. Marg, New Delhi-110011, Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

BRANCH ADDRESS: 1st Floor, Sumridhhi Complex, Suite No. 104-105, Block No. 38/A4, Sanjay Place, Agra- 282002

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 3 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general are hereby cautioned not to deal with the properties/ies and any dealing with the properties/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Notice	Amount Outstanding	Date of Possession Taken	Description of The Property Mortgaged
1.	HOU/AGR/9291/91000/B.O: Agra	Mr. Yogesh Babu Kushwaha And Mrs. Chanchal Kushwaha	15.04.2024	Rs. 24,77,600.04 (Rupees Twenty Four Lakh Seventy Seven Thousand Six Hundred & Four Paise Only) as on 15/04/2024	24.07.2024 (Symbolic)	House On Part Of Plot No. 59, Min Kharsa No. 15/1 And 22/1 Mauza Nanglapadi, Banke Randhir Nagar, Tesil -Agra U.P. - 282001

PLACE:- Agra, DATE:- 27.07.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

इंडियन बैंक **Indian Bank**

इलाहाबाद **ALLAHABAD**

POSSESSION NOTICE (for immovable properties under Rule 8(1))

The Authorized Officer of Indian Bank (e-Allahabad Bank) under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad Bank), for the amounts and interest thereon. Details of the mortgaged Properties of which the Possession had been taken is as follow. The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers/ Guarantor/Mortgager	Details of the Mortgaged Property	Amt. Due as per Possession Notice
Borrower/Mortgagor: 1. Shri Ganga Prasad s/o Shri Ram Khiladi, H. No. 1568, Sector- 4R, Awas Vikas Colony, Sikandra, Agra- 282007. Village & PO- Kitham, Agra- 283101. 2. Shri Satyapal Singh s/o Shri Vishambhar Dayal (Guarantor) 19/38, Susheel Nagar, Yamuna Bridge, Agra-282006.	All that part & parcel situated at Residential house property no. 1568, Sector- 4R, Awas Vikas Colony, Sikandra, Tehsil & District- Agra, Area 25.05 sq metres in the name of Shri Ganga Singh s/o Shri Ram Khiladi. Bounded by: East: Service plot no. 1567. West: Service plot no. 1569. North: Council boundary. South: 6 Metre wide road.	₹2,39,021/- as on 01.05.2024 + Interest & other expenses 09.05.2024 24.07.2024
Borrower: 1. M/s Ganga Agro Industries, Khasra No. 2045-46-48-50, Krishna Deep Colony Poiya Nagra, Near Tika Ram Cold, Nandialpur, Hathras Road, Agra 282006. 2. Smt. Geeta Verma w/o Shri Sandeep Kumar Singh (Proprietor/Mortgagor), 69 Avdesh Puri, Karam Yogi, Kamla Nagar, Agra - 282005. 3. Smt. Savitri Devi w/o Shri Nemi Chandra (Mortgagor)/Guarantor, 69 Avdesh Puri, Karam Yogi, Kamla Nagar, Agra - 282005. 4. Shri Manu Mali Khandelwal s/o Shri Rakesh Khandelwal (Guarantor), 6/79 Kachoda Bazar, Agra - 282004	All that part & parcel of a Plot No. 93 & 94 part of survey No. 1998,1996 and others, area 199.82 sq meter in the name of Smt. Geeta Verma w/o Shri Sandeep Kumar Singh situated at Deoki Enclave, Near Nagla Asha Mauja Poiya Tehsil Etmadpur and Distt. Agra. Bounded by: East: Plot No. 92. West: Plot No. 95. North: Others' plot. South: Raasta	₹74,91,451/- as on 02.12.2023 + Interest & other expenses 09.05.2024 24.07.2024

Date: 28.07.2024 Authorized Officer

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8. Name and registration number of the insolvency professional acting as interim resolution professional	Aakriti Sood IBS/IBA002/IP-N01224/2022-2023/14221
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1A, Ground Floor, Sanskriti Engineers Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana -122011 E: contactaakritisood@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1A, Ground Floor, Sanskriti Engineers Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana -122011 E: Cmsshandong@gmail.com
11. Last date for submission of claims	7th August, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, (ascertained by the interim resolution professional)	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives, as available at:	(a) Web link: https://bit.ly/3uon/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED on 24th July, 2024 (Copy of order received on 26th July, 2024). The creditors of SHANDONG CHUNLONG GROUP INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 7th August, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th July, 2024
Place: Gurugram
Aakriti Sood
Interim Resolution Professional
Reg No: IBS/IBA-002/IP-N01224/2022-2023/14221
AFA certificate No: AA2/14221/02/300625/203266
AFA Valid up to: 30-Jun-25

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri-Kurla Road, Andheri (East), Mumbai- 400059, India

Branch Office: 307/1, 1st floor, Bishnoi Tower, Mangal Pandey Nagar, Opposite Apex Tower, Meerut-250004

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

ICICI Home Finance Company Limited (ICICI HFC) conducted several e-auctions for the sale of the mortgaged property mentioned below, however, all such e-auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of Rs. 13,57,900. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder.

Sr. No.	Name of Borrower(s)/ Co-Borrower(s) / Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured Asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Manju Sharma (Borrower) Akshay Sharma (Co-Borrower) Loan Account No. LHMRT0001342169 & LHMRT0001341756	A Residential house bearing Khasra No. 480 situated at Shik Lok Colony at Revenue Village Amhera Aadiapur Pargana and Tehsil and District Meerut, UP	Rs. 21,82,342/- July 22, 2024	Rs. 13,57,900/- July 22, 2024	August 05, 2024 11:00 AM- 03:00 PM	August 14, 2024 02:00 PM- 03:00 PM

The online auction will be conducted on website (URL: <https://BestAuctionDeal.com>) of our auction agency Globe Tech. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, 307/1, 1st floor, Bishnoi Tower, Mangal Pandey Nagar, Opposite Apex Tower, Meerut- 250004 on or before August 13, 2024 before 04:30 PM. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, 307/1, 1st floor, Bishnoi Tower, Mangal Pandey Nagar, Opposite Apex Tower, Meerut- 250004 on or before August 13, 2024 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at Meerut.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bid higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(6) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 022-69974300 or our Sales & Marketing Partner NexXen Solutions Private Limited.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicihfc.com>

Date : July 28, 2024
Place : Meerut

Authorized Officer
ICICI Home Finance Company Limited
CIN Number- U65922MH1999PLC120106

केनरा बैंक Canara Bank **30 DAYS SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of respective Canara Bank Branches, will be sold on "As is where is", "As is what is, and "Whatever there is" E-auction arranged by the service provider of following details.

LAST DATE OF RECEIPT OF EMD IS 28.08.2024 UPTO 5:00 P.M. (OFFLINE OR ONLINE)

DATE OF E-AUCTION IS 30.08.2024 12:30 PM TO 1:30 P.M.
(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sl. No.	Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Properties	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. IFSC CODE Possession Type
1.	Sh. Nishant Sinha (Authorized Officer), FARIDABAD CHARMWOOD Branch Address - Branch L Plot no. 9, Dayal Bagh Road, Near Shubham Complex, Charmwood Village, Faridabad-121009. Contact No. 7496919254. Mail ID: cb19254@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and Parcel of Residential property in the name of Mrs. Babita W/o Yogender Prasad situated at Flat no. 2560 LIG/GF, Ground floor LIG, Housing board colony, Near Police Chowki, Sec-55, Faridabad-121001 Bounded as under: North - 2561, South- 2599, East-Road, West- 2571. Borrower: Mrs. Babita Devi W/o Yogender Prasad, Address: Hno. 2560, GF, LIG, Sector 55, Housing board Colony, Ballabhgarh, Faridabad-121001. Guarantor: Mr. Yogender Prasad S/o Chandesar Prasad, Address: A335, Bharat Public School, Dabus Colony, NIT, Faridabad-121001	Total liabilities as on 30.06.2022 : Rs.12,16,564.61 plus further interest & other charges (minus recovery, if any)	Rs.7.63 Lakhs	Rs.0.76 Lakhs	209272946 CNRB0019254 PHYSICAL POSSESSION
2.	Sh. Nishant Sinha (Authorized Officer), Ballabhgarh II Branch Address, Address - nishi Nagar, Ballabhgarh, Faridabad - 121004, Haryana Contact No.: 9033829919, Mail ID: cb18222@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and Parcel of Residential property at Hno. 5291, Sector 3 Urban Estate, Distt- Faridabad area 36.00 yards in the name of Sh. Dharamnath Rai S/o Sh. Vishwanath Yadav. Bounded as under North- House no. 5292, South- House no. 5290, East- Another House, West- Road. Borrower: Mr. Usha Devi W/o Late Sh. Dharamnath Rai (Name & Address of Legal Heirs) Address: Hno. 5291, Sector-3, Near MVM school, Ballabhgarh, Faridabad, Pin-121004. 2. Mr. Dinesh Yadav S/o Late Sh. Dharamnath Rai (Name & Address of Legal Heirs) Address: Hno. 5291, Sector-3, Near MVM school, Ballabhgarh, Faridabad, Pin-121004. 3. Mr. Dinesh Yadav S/o Late Sh. Dharamnath Rai (Name & Address of Legal Heirs) Address: Hno. 5291, Sector-3, Near MVM school, Ballabhgarh, Faridabad, Pin-121004	Total liabilities as on 01.02.2024 : Rs.3,40,245.60 plus further interest & other charges (minus recovery, if any)	Rs.21.79 Lakhs	Rs.2.18 Lakhs	209272946 CNRB0018220 SYMBOLIC POSSESSION
3.	Sh. Nishant Sinha (Authorized Officer), FARIDABAD CHARMWOOD Branch Address - Branch L Plot no. 9, Dayal Bagh Road, Near Shubham Complex, Charmwood Village, Faridabad-121009. Contact No. 9873890026, Mail ID: cb19254@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828 / 9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All that part and parcel of house no. 302111, SR. No. 9091-11, Abadi Mohalla, Khatwar Darwaja, Krishna Colony, Sohna Road, Palwal, Tehsil-Palwal. Bounded: On the North by Property of Sh. Jai Ram-9.14 ft., On the South by: Rasta- 9.14 ft., On the East by: House of Sh. Munshi Ram- 9.14 ft., On the West by: Property of Sh. Padam Singh-9.14 ft. Borrower: Harpal S/o Kishan H.No. DX 215/1, ward no. 24, Sohana Road, Krishna Colony, Palwal, Haryana-121102. Co-Borrower: Kuldeep S/o Harpal Singh, House No. D20151, ward no. 24, Krishna Colony, Meat Market, Sohana Road, Palwal, Haryana-121102	Total liabilities as on 08.11.2023 : Rs.11,55,845.40 plus further interest & other charges (minus recovery, if any)	Rs.27.75 Lakhs	Rs.2.78 Lakhs	209272946 CNRB0005951 SYMBOLIC POSSESSION
4.	Sh. Nishant Sinha (Authorized Officer) Canara Bank Faridabad Sector 21C Branch, Address-DSS 45-46, Sector 21 C, Huda Market, Near Three Bikaner Mishan Bhandar- 21001. Contact No. 7496918299, Mail ID: cb18299@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	Double Storey Commercial-cum-Residential Unit on 61.11 Sq. Yard, Plot forming rear of half of eastern Part of Shop Plot No. 94, Forming North in New Anaj Mandi Mathura Road, Ballabhgarh, Distt. Faridabad- 121004 owned by Sh. Lalit Kumar Mittal S/o Munshi Mittal. Bounded as under North - Rear Pass and then Boundary Wall, South - Other Part of Shop & Phar, East- Other Part of Shop No. 94, West- Shop No. 93. Borrower: Sh. Lalit Kumar Mittal S/o Sh. Munshi Lal. H. No. 94, New Anaj Mandi, Ballabhgarh, Faridabad, Haryana, 121004. Address 2: Shop no. 94, New anaj Mandi, Ballabhgarh, Faridabad, 121004. Guarantor: Smt. Anita Mittal W/o Lalit Kumar Mittal, H. No. 94, New Anaj Mandi, Ballabhgarh, Faridabad, Haryana, 121004.	Total liabilities as on 30.11.2023: Rs.30,28,320.21 plus further interest & other charges (minus recovery, if any)	Rs.44.09 Lakhs	Rs.4.41 Lakhs	209272946 CNRB0018299 SYMBOLIC POSSESSION
5.	Sh. Nishant Sinha (Authorized Officer) Canara Bank Faridabad Sector 21C Branch, Address-DSS 45-46, Sector 21 C, Huda Market, Near Three Bikaner Mishan Bhandar-121001. Contact No.: 7496918299, Mail ID: cb18299@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and parcel of commercial property measuring 452sq.yds. (22' x185') forming Eastern part of land comprising in Rect no. 17, Killa no. 23/21/1(2-3), 24/2(2/0-4), Rect no. 24 Kila no. 3/3/1(1/2-5), 8/3(2/0-8) situated within the revenue estate of village Ajronda, Tehsil and Distt. Faridabad(also known as 18/1, DM Road, Ajronda as per tax receipt dt. 13-04-2015 receipt no. 19) Bounded as under: North: Land of Sh. Ashwani Sood, South: Cemented Road, East: Other property West: Land of Sh. Ashwani Sood. Borrower: Sh. Kamal Sood S/o Sh. Om Prakash Sood Address:-H. No. 18/1, Near Crown Plaza Ajronda Sector -15A, Escorts nagar, Faridabad-121007, Haryana Guarantor: Smt. Cheshta Sood W/o Kamal Sood Address: H. No. 18/1, Mathura road Near Crown Plaza Sector -15A, Escorts nagar, Faridabad-121007, Haryana.	Total liabilities as on 31.03.2024: Rs.67,33,190.89 plus further interest & other charges (minus recovery, if any)	Rs.224.40 Lakhs	Rs.22.44 Lakhs	209272946 CNRB0018299 SYMBOLIC POSSESSION
6.	Sh. Nishant Sinha (Authorized Officer), Canara Bank Faridabad Sec-16 Branch, Address- Sec-11, Sec-16 near Moti Mahal, Faridabad -121002. Contact No.: 9560092847, Mail ID: cb2847@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828 / 9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and Parcel of the Residential property in the name of Mrs. Meena Devi W/o Mr. Angad Kumar admeasuring 20 Sq. yds. at Plot MCF No. 9407(New)(Old-D-9), F-Block, Gail no. 292, Sanjay Colony, Faridabad-121001 Bounded as under: North: Other's Property, South: 9408, East: Road, West: Other's Property. Borrower: 1. Ms Abhishek Enterprises Address: MCF 6270, Sanjay Colony, Sec-23 Faridabad 2. Mr. Angad Kumar S/o Ram Kumar Address: MCF 6270, Sanjay Colony, Sec-23 Faridabad. Guarantor: Mrs. Meera Devi W/o Angad Kumar Address : MCF 6270, Sanjay Colony, Sec-23 Faridabad.	Total liabilities as on 10.05.2022 : Rs.13,39,264/- plus further interest & other charges (minus recovery, if any)	Rs.8.26 Lakhs	Rs.0.83 Lakhs	209272946 CNRB0002847 SYMBOLIC POSSESSION
7.	Sh. Nishant Sinha (Authorized Officer), Hodal Branch Address - Canara bank, Gaushalma market, Oppo-SBI Bank, Hodal - Hassanpur road, Haryana-121106. Contact No.: 8572803398, Mail ID: cb3398@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and parcel of the Residential property in the name of Shiv kumar S/o Ram kishan admeasuring 50 Sq. yds. situated at MC property no. 1765/3 situated at 22c Mohalla, Hodal within the limits of MC Hodal, Tehsil Hodal, Distt. Palwal, Haryana. Bounded as under North - House of Brj Kishore, South - House of Bhagwan Das, East- Rasta, West- House of Brj Kishore. Borrower: 1. M/s Amit Khad Bhandar (Prop. Shiv Kumar) Address: Near Upkar cinema, Old GT Road Hodal- 121106 Guarantor: 1. Mr. Shyam Lal Ved Prakash Address: Shop no. 31, New Anaj Mandi Hodal-121106 2. Mr. Shiv Kumar Address: House no. 61, Ward no. 10 Hodal-121106.	Total liabilities as on 01.08.2019 : Rs.31,70,538/- plus further interest & other charges (minus recovery, if any)	Rs.6.18 Lakh	Rs.0.62 Lakhs	209272946 CNRB0003398 PHYSICAL POSSESSION
8.	Sh. Nishant Sinha (Authorized Officer), Canara Bank Faridabad Sector 9 Branch, Address- SCA 2 & 3, Huda Shopping Complex, Sector 9, 121007. Mobile: 9724311234, Mail ID: cb19260@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All part and Parcel of Single storeyed Industrial ACC Shed structure in name of Mrs. Omwati W/o Mr. Sikander Mohan admeasuring 220 Sq. Yds. At Plot no. 101, near sanskar petrol pump/Near CSC projects, nagla Jugian Industrial area, Seekri-Harfala Road, Mauza Nagla Mangla, Faridabad-121004. Bounded as under North - Vacant Plot, South- Road 22 Feet Wide and then M/s N.D Thermo Pack, East- Balance Portion of Vacant plot No. 101. Sh. Mukesh Bhangia, West- Vacant Plot no. 102, Sh. Nem Chand Mangla. Borrower: M/s Shiva Auto Camp , Proprietor. Sh. Sikander Mohan, Plot No. 101, Seekri Industrial Area. Seekri Harfala Road, Mauza Nagla Jogan, Tehsil Ballabhgarh, Faridabad Haryana, 121004. II. Sh. Sikander Mohan, H No. 687, Village Dheeghot, Tehsil Hodal, District Palwal 121002. Guarantor: Smt. Omwati Devi W/o Sikander Mohan, H No. 687, Village Dheeghot, Tehsil Hodal, District Palwal, 121005. II. Mr. Ashok Kumar S/o Sh. Giri Raj Address: Hno. 27, Village Dheeghot, Tehsil Hodal, Distt Palwal-121102	Total liabilities as on 06.01.2024 : Rs.28,80,374.01 plus further interest & other charges (minus recovery, if any)	Rs.24.86 Lakhs	Rs.2.49 Lakhs	209272946 CNRB0019260 SYMBOLIC POSSESSION
9.	Sh. Nishant Sinha (Authorized Officer), FARIDABAD VNHS Branch Address - Vidya Niketan School No. 2, M 2 Park, NIT, -121005. Ph. Mobile: 9013500082, Mail ID: cb8423@canarabank.com or Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	All that part and parcel of the property of residential property at 2K/59, NH2, NIT Faridabad measuring 94 sq. yds. in the name of Mrs. Neelam Kataria W/o Sh. Ashwani Kataria and bounded as per Equitable Mortgage as under: North: No. 2-K/60, South: Gali, East: Road, West: Part of No. 2-K/59 Borrower: Mrs. Vishal Bolt House Address: Hno. 44, NIT 2, K Block, Faridabad-121001 2. Mr. Vishal Kataria S/o Ashwani Kataria (Proprietor) Address: 2J/124 ward no. 11 NH 2, NIT Faridabad-121001 Guarantor: Mrs. Neelam Kataria W/o Sh. Ashwani Kataria Address: 2J/124 ward no. 11 NH 2, NIT Faridabad-121001 AND 1. JMD Enterprises Address: 2K 59 NIT, Faridabad-121001 And Plot no. 4, Pratap Complex, Dabus Pali Road, Faridabad-121001 2. (Proprietor) Komal D/o Chander Prakash Hno. 24/15 Ward no. 11, Near police camp chowki Jwahar nagar, palwal camp, Haryana-121102. Guarantor: Mrs. Neelam Kataria W/o Sh. Ashwani Kataria Address: 2J/124 ward no. 11 NH 2, NIT Faridabad -121001	Total liabilities as on 31.12.2023: Rs.53,71,123.11/- plus further interest & other charges (minus recovery, if any)	Rs.102.92 Lakhs	Rs.10.29 Lakhs	209272946 CNRB0008423 SYMBOLIC POSSESSION
10.	Sh. Nishant Sinha (Authorized Officer), Canara Bank, Faridabad Saran Chowk Branch, Address - 56.57.57A Saran Chowk NIT, Faridabad, 121001, Haryana. Contact No. 9560038562 or service provider Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net	EMT of Residential Unit situated at First Floor of sub-division no-3(with right wrights) measuring 83sq yards, forming part of house no 1D/125, NIT Faridabad, measuring 233 sq yards as per register transfer deed in blood relation dated 27/11/2018 registered with SR badhal bearing doc no-6967. Bounded as under North- Part of 1-D/125, South- Part of 1-D/125, East- Other's Property, West- Passage. Borrower: 1. M/s Dashmesh Traders Prop. Mrs. Paramjeet Kaur Giroti, office at 1 E 53 NIT, Faridabad, Haryana. ii. Mrs. Paramjeet Kaur Giroti, Prop.- M/s Dashmesh Traders, R/o 1D/125, NIT, Faridabad, Haryana. Guarantor: i. Mr. Harveen Singh Giroti r/o 1D/125, NIT, Faridabad, Haryana. ii. Mrs. Jasleen Kaur Giroti R/o 1D/125, NIT, Faridabad, Haryana.	Total liabilities as on 07.07.2021 : Rs.37,33,603/- plus further interest & other charges (minus recovery, if any)	Rs.22.03 Lakhs	Rs.2.20 Lakhs	209272946 CNRB0008562 PHYSICAL POSSESSION

Other terms and conditions:

a) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder is advised to in their own interest to satisfy themselves with the title and correctness of others details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues/liabilities/encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date.

b) In the event of any default in payment of any of the amounts, or if the sale is not completed by reasons of default on the part of the purchaser/bidder within the aforesaid time limit, the bank shall be entitled to forfeit all monies paid by the purchaser/bidder till then and put up the secured asset(s) for sale again, in its absolute discretion. Further, all costs, expenses incurred by the bank on account of such resale shall be borne and paid by the defaulting purchaser.

c) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date

d) Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://canarabank.auctioner.net>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.

e) The property can be inspected, any time with Prior Appointment with Authorized Officer on or before the date of submission of EMD i.e. 28.08.2024.

f) The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.

g) EMD amount of 10% of the Reserve Price is to be deposited by way of Demand draft in favour of Authorized Officer of respective Canara Bank Branches, OR shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of respective Canara Bank Branches, on or before 28.08.2024 by 05.00 pm.

h) Intending bidders shall hold a valid digital signature certificate and e-mail address. For details with regard to digital signature please contact the service provider M/s e-Procurement Technologies Limited -Auction Tiger Contact: Mr. Praveen Kumar Thevar (9722778828/9265562818). Email id: Praveen.thevar@auktioner.net and support@auktioner.net

i) After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before 28.08.2024, 05.00 PM, to Canara Bank, Hodal / SME /1 Branches, by hand or by email.

ii) Demand Draft/Pay order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.

iii) Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.

iv) Bidder's A/c details for online refund of EMD.

j) EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.

k) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 1000/- and 10000/-. The bidder who submits the highest bid (above the Reserve price) on closure of "Online" auction shall be declared as successful bidder. Sale shall be confirmed in favor of the successful bidder, subject to confirmation of the same by the secured creditor.

l) The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 30 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again.

m) For sale proceeds of Rs. 50 (Rupees Fifty) lacs and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.

n) All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.

o) Authorized Officer reserves the right to postpone/cancel or vary the terms and conditions of the e-auction without assigning any reason thereof.

In case there are bidder who do not have access to the internet but interested in participating in the e-auction, they can approach concerned Circle Office or respective branch who, as a facilitating centre, shall make necessary arrangements for further details Contact No. Ph. 0129-2413997 Email id: rofbdrec@canarabank.com

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